

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 304
IB-635/ND/2020

IN THE MATTER OF:

Mr. Abhishek Anand & Ors.

...PETITIONER

Vs.

M/s. Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 03.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

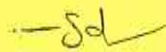
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor :Mr. Piyush Singh and Mr. Sourav
Sharma, Advocates**

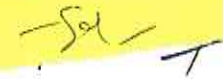
For the Respondent/ Corporate-debtor :Mr. Cheitanya Madan, Advocate

ORDER

Heard the submissions made by the counsel for the financial creditor.
Mr. Cheitanya Madan, Advocate on behalf of the corporate debtor has appeared
and offered to file vakalatnama within 3 days and reply within 10 days from
today. Post the matter to 6th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**